

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**CP No.360/2017  
In  
OA No.2907/2016**

**New Delhi, this the 31<sup>st</sup> day of January, 2018**

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Ms. Rachna  
D/o Shri Lekhraj  
R/o 1914/43, Nai wala,  
Karol Bagh  
New Delhi-05. .... Petitioner

(By Advocate:Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Shri Rajesh Arora  
Secretary  
Delhi Subordinate Services Selection Board  
Govt. of NCT of Delhi,  
F-18 Institutional Area  
Karkardomma, Delhi-92.
2. Smt. Saumya Gupta  
Director of Education  
Govt. of NCT of Delhi  
Old Secretariat, Delhi.
3. Shri Hemant Kumar  
Dy. Secretary  
Delhi Subordinate Services Selection Board  
Govt. of NCT of Delhi,  
F-18 Institutional Area  
Karkardomma, Delhi-92 .... Alleged contemnors.

(By Advocate:Ms. Sangita Rai with Shri Pradeep Singh Tomar)

**ORDER (ORAL)****Hon'ble Mr. Raj Vir Sharma, Member (J)**

Learned counsel for the alleged contemnors produced before us a copy of Memorandum dated 12.01.2018. On perusal of the said memorandum, it reveals that offer of appointment has been given to the petitioner.

2. Learned counsel for the applicant submitted that the alleged contemnors have not extended the consequential benefits, as directed by this Tribunal.

3. Learned counsel for the alleged contemnors submitted that after joining the petitioner consequential benefits will also be given to her.

4. In view of the above submission of learned counsel for the respondents, we are of the opinion that our order has been substantially complied with. As far as consequential benefits are concerned, the alleged contemnors shall pay, as per our order, within two months after joining of the applicant. If any grievance survives, the petitioner may seek redressal of the same. Accordingly, this CP is closed. Notices are discharged.

**(Praveen Mahajan)  
Member (A)**

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**(Raj Vir Sharma)  
Member (J)**